

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 305/TT/2013**

Subject : Approval of transmission tariff for 765/400 kV, 1x1500 MVA, ICT-2 at Dharamjayagarh Sub-station along with associated bays (Anticipated DOCO 1.1.2014) under Supplementary Transmission Scheme of upcoming IPP Projects in Chhattisgarh.

Date of Hearing : 3.3.2015

Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Chhattisgarh State Electricity Board and 7 others

Parties present : Shri M.M. Mondal, PGCIL  
Shri S.K Venkatesan, PGCIL  
Shri Prashant Sharma, PGCIL  
Shri Rakesh Prasad, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 765/400 kV, 1x1500 MVA, and ICT at Dharamjayagarh Sub-station along with associated bays;
  - b) The instant asset was scheduled to be commissioned on 21.3.2014. However, it was commissioned on 19.6.2014 and there is time over-run of 2 months and 29 days;
  - c) The reasons for delay in commissioning of the assets was submitted vide affidavit dated 12.11.2014; and
  - d) The total estimated completion cost is ₹9263.29 lakh against the apportioned approved cost of ₹7758.36 lakh.
2. None appeared on behalf of the respondents.
3. The Commission directed the petitioner to submit the following information on affidavit by 3.4.2015, with a copy to the respondents:-



- a) The certificate of trial operation by WRLDC in terms of 2014 Tariff Regulations;
- b) The detailed reason for withdrawal by the lowest bidder, price quoted by the lowest bidder, time taken in retendering process along with dates and activity with documentary evidence;
- c) The Investment Approval of the project duly certified by Company Secretary;
- d) The details of the default in the interest payment on loan, if any. The basis and details of claiming the proposed loan and documents in support of interest rate and repayment schedule for the Asset including proposed Loan (as per Form-9c);
- e) The computation of interest during construction along with editable soft copy in excel format with links for the asset for the following periods:
- (i) From the date of infusion of debt fund up to Scheduled Date of Commercial Operation (i.e.16.3.2014) as per Regulation 11 (A) (1) of Tariff Regulation, 2014.
  - (ii) From 17.3.2014 to actual COD.
- f) The details of incidental expenditure incurred during the period of delay;
- g) Amount of opening gross block (as on COD) as per Form-4A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for all the assets and indicate the undischarged liabilities included in the gross block. Further, as per Auditor's certificate, IDC amount is ₹359.33 lakh whereas as per Form-4A IDC is ₹356.03 lakh as on COD. Clarify the reasons for variation in the IDC amount;
- h) The other income generated, if any, as per Form 14 of the 2014 Tariff Regulations and allocated to the project covered;
- i) Clarification is required regarding the discharge of liability pertaining to initial spares as on COD;
- j) The working of Income Tax on Return on Equity as per Regulation 25 of the 2014-19 Tariff regulations while arriving at tariff in the petition. The details of Deferred Tax Liability and its treatment for the period 2014-19;
- k) Submit Form-9, Form-9A and Form-15; and

l) Furnish SBI agreement, applicable interest rates from time to time and interest payment schedule whether quarterly/half yearly/annually. Clarify whether entire amount of IDC has been paid prior to COD and is there any default has been made by the petitioner in the payment of the interest.

4. The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.

5. Subject to the above, orders in the petition was reserved.

By order of the Commission

Sd/-  
(T. Rout)  
Chief Legal

